

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI
DELHI BENCH 'DEHRADUN/' NEW DELHI
BEFORE SHRI YOGESH KUMAR U.S., JUDICIAL MEMBER
AND
SHRI MANISH AGARWAL, ACCOUNTANT MEMBER**

I.T.A. No. 67/DDN/2024 (A.Y 2018-19)

The Nainital Bank Ltd. H.O.- 7, Oaks Building, Nani Bank House Mallital, Nainital, Nainital, Uttarakhand PAN: AACT5714D	Vs	PCIT Central Revenue Building, Kamla Nehru Marg, Civil Lines, Bareilly, Nainital, Uttarakhand
Appellant		Respondent
Assessee by	Shri K. R. Rastogi, CA	
Revenue by	Sh. Amar Pal Singh, JCIT, DR	
Date of Hearing	08/09/2025	
Date of Pronouncement	10/09/2025	

ORDER

PER YOGESH KUMAR, U.S. JM:

The present appeal is filed by the Assessee against the order of Ld. Pr. Commissioner of Income Tax- PCIT, Bareilly ('Ld. Pr. CIT(A)' for short), Bareilly dated 23/03/2024 for the Assessment Year 2018-19.

2. The Assessee's Representative submitted that, Assessee has opted to avail benefits of 'Direct Tax Vivad se Vishwas Scheme, 2024' ('DTVSVS'), therefore, sought for dismissal of the Appeal with a liberty to approach this Tribunal in case of rejection of application of the Assessee.

3. The Ld. Department's Representative submitted no objection to withdraw the caption Appeal.

4. Recoding the submission made by the Ld. Assessee's Representative, we dismiss the Appeal of the Assessee with a liberty to get the Appeal restored if the application filed under the Scheme rejected for any reason.

5. In the result, appeal filed by the Assessee is dismissed as withdrawn.

Order pronounced in the open court on 10th September, 2025

Sd/-

**(MANISH AGARWAL)
ACCOUNTANT MEMBER**

Date:- 10.09.2025

R.N, Sr.P.S*

Copy forwarded to:

1. **Appellant**
2. **Respondent**
3. **CIT**
4. **CIT(Appeals)**
5. **DR: ITAT**

Sd/-

**(YOGESH KUMAR U.S.)
JUDICIAL MEMBER**

**ASSISTANT REGISTRAR
ITAT, NEW DELHI**